

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:4359  
ANSWERED ON:19.08.2010  
MISBEHAVIOUR IN FLIGHTS  
Aaron Rashid Shri J.M.;Mahant Dr. Charan Das

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether in-flight misbehaviour/unruly incidences are growing and there is a need for more stringent laws to prevent such misdemeanour;
- (b) if so, the details in this regard; and
- (c) the corrective action taken in the matter?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (c): Some cases of passenger misbehaviour have been reported. These cases are handed over to the local police for further action. Rule 29 of the Aircraft Rules, 1937 deals with the acts likely to imperil the safety of an aircraft. In order to incorporate necessary provisions in the Aircraft Rules, 1937 regarding assault and other acts of interference against a crew member and assault and other acts endangering safety or jeopardizing good order and discipline, a Gazette notification for pre - publication has been published on 29/07/2010 seeking suggestion/ objections on the same.